

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.9/2020**

**Dated Monday, the 6<sup>th</sup> day of January, 2020**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

Palaniammal

No.30, Basin Road

Indira Gandhi Nagar

Near TMY Railway Quarters

Chennai – 600 019.

... Applicant

By Advocate M/s Ratio Legis

**Vs**

1. Union of India rep. by

The General Manager

Southern Railway

Park Town, Chennai – 3.

2. The Senior Divisional Personnel Officer

Chennai Division

Southern Railway

NGO Annexe, Park Town

Chennai – 600 003.

... Respondents

By Advocate Mr. P. Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the representation dated 30.03.2019 made pursuant to letter No. P.500/MAS/R&E/RTI/2018-19/86/03 dated 21.01.2019 and further to direct the respondents to make necessary entries in the PPO/PPA and to pay 'the Fixed Medical Allowance' and to make further order/orders".

2. The applicant is a widowed daughter of late P.Rangasamy and late Papammal who availed FMA along with her family pension. Consequent to the death of Papammal after persistent representations, the applicant was sanctioned with family pension, vide order dated 01.10.2018 w.e.f. 18.04.2008, but she was not sanctioned with FMA and hence the OA.
3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 30.03.2019 as Annexure A-5 to the competent authority regarding her grievance which is still pending and no order is passed till now. She will be satisfied if the representation is considered and orders are passed, within a stipulated time limit.
3. Mr.P.Srinivasan, Senior standing counsel for Railways, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The competent authority is directed to consider the applicant's representation dated 30.03.2019 on the basis of relevant rules and regulations and pass a speaking order, within a period of three months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**06.01.2020**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**